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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010460652026**

\+ CS(COMM) 1055/2026

ITC LIMITED .....Plaintiff

Through: Ms. Swathi Sukumar, Sr. Advocate with Mr. Afzal B. Khan, Ms. Manya Jain, Mr. Ritik Raghuvanshi & Ms. Anshu Tulsyan, Advocates.

versus

GOLD STEP TOBACCO PRIVATE LIMITED & ORS.
.....Defendants

Through: None.

CORAM:
HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

O R D E R

% 05.11.2026

I.A. 26558/2026 (u/O XXXIX R 1 & 2 CPC)

1. Upon pronouncement of the judgment in a batch of matters, the lead matter being ***ABD Maestro Pvt. Ltd. v. Great Galleon Ventures Ltd.*** **[CS(COMM) 987/2026]**, Ms. Swathi Sukumar, learned senior counsel, appearing for the plaintiff, is required to address submissions on the issue of territorial jurisdiction.

2. The submission, that the suit may be confined to the jurisdiction of Delhi may not be an appropriate recourse, as the same may tantamount to relinquishment of the plaintiff's right to institute the suit in other jurisdiction. The issue, therefore, will have to be considered from all perspectives.

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3. For the aforesaid reasons, the hearing stands deferred to 02.12.2026.

PURUSHAINDRA KUMAR KAURAV, J

NOVEMBER 5, 2026 / tr

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